

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : : HYDERABAD BENCH

OA.345/92

Date of Decision : 25-6-92

B. Channaiah

: Applicant

Versus

1. General Manager
South Central Railway
Secunderabad2. Divisional Railway Manager
Vijayawada3. Senior Divisional Personnel Officer
Vijayawada : Respondents

Counsel for the applicant

: Ch. Ganesh
Advocate

Counsel for the respondents

: N.R. Devaraj
Standing Counsel for Rlys.

CORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER(ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER(JUDL.)

(Order of the Division Bench delivered by Hon. R. Balasubramanian, Member(Admn.)

Mr. Ch. Ganesh, learned counsel for the applicant is present. Mr. N.R. Devaraj, learned counsel for the respondents is also present.

2. When the case was taken up, the learned counsel for the applicant was confronted with the question of jurisdiction, since the cause of action arose on 1-5-1981, after the termination of service. He relied heavily upon the Supreme Court Judgement dated 18-4-1985 delivered in the case of Inderpal Yadav and others Vs. Union of India. Even assuming that the



aroused

cause of action arose with the hope ~~spurred~~ by the judgement of the Hon. Supreme Court, the applicant had not ~~come in~~ given any time, and therefore, hit by limitation. Under these circumstances, the learned counsel for the applicant withdraws the application as not pressed and this was permitted.

3. The application is rejected as withdrawn at the admission stage itself. There is no order as to costs. ~~This order~~ does not, however, preclude ~~that~~ the applicant ~~is~~ from ~~This is made~~ pursuing with concerned Department.

R.Balasubramanian
(R. Balasubramanian)
Member (Admn.)

T. Chandrasekhara Reddy
(T. Chandrasekhara Reddy)
Member (Judl.)

Dated June 25, 1992
Dictated in the Open Court

815/79
Deputy Registrar (J)

To

1. The General Manager, S.C.Rly, Secunderabad.
2. The Divisional Railway Manager, Vijayawada.
3. The Senior Divisional Personnel Officer, Vijayawada.
4. One copy to Mr. Ch. Ganesh, Advocate,
MIG-II, Block, 25, Flat.16, Baghlingampally, Hyd.
5. One copy to Mr. N.R. Devraj, SC for Rlys, CAT.Hyd.
6. One spare copy.
7. One copy to Mr. T. Chandrasekhara Reddy, M(J), CAT.Hyd.
p.v.m.

Perp
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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.
THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 25-6 -1992

ORDER / JUDGMENT

R.A./C.A./M.A. No.

in

O.A. No. 345/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

